

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00006/2018

Jabalpur, this Friday, the 05th day of January, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Nathu Ram Vishwakarma, S/o Shri Kishori Lal Vishwakarma,
Date of Birth – 12.11.1958, Mob. No. – 9755716256, R/o Village
and Post – Jambara, Tehsil Amla, District Betul – 460551 (M.P).

-Applicant

(By Advocate – Shri S.K. Nandy)

V e r s u s

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. Air Officer Personal (Airman & Civilian) Air HQ, New Delhi – 100011.
3. Air Officer Commanding, Air Force Central Account Office, Subroto Park, New Delhi – 110011.
4. SAASO, HQ MC, IAF Nagpur – 440007.
5. Air Officer Commanding, 28ED Air Force Station, Amla, District Betul (M.P) 460553

- Respondents

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant is working in the Fire Fighting Cadre under the respondent department. He claims that second upgradation under the MACP scheme has not been granted to him in the proper grade. On the other hand, similarly placed employees at Kanpur station have been given the benefit of the MACP scheme in the proper grade vide order dated 17.05.2016 (Annexure A-1).

2. The respondents vide order dated 28.10.2017 (Annexure A-2) have clarified that Headquarters MCIAF Vayu Sena, Nagpur have directed to pay proper grade pay in such cases. Accordingly, the applicant has submitted a representation dated 10.11.2017 (Annexure A-3), which is still pending consideration.

3. Learned counsel for the applicant submits that the applicant is due to retire in less than one year (DOB: 12.11.1958). He further submits that the applicant will be satisfied if his representation dated 10.11.2017 (Annexure A-3) is dealt with by the competent authority of the respondents within a reasonable time.

4. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide the representation of the applicant dated 10.11.2017 (Annexure A-3) by passing a reasoned and speaking order within 60 days from the date of receipt of certified copy of this order. The order, so passed, shall be communicated to the applicant.

5. No costs.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon)
Administrative Member